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THE HIGH COURT OF KERALA

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No: DI - 2/19095/2016

Date: 04.02.2020

NOTICE

Sub: Standing Counsel - updation of database- removal of panel of standing counsel- reg.

Ref: High Court Office Circular No. 6/2018 dated 12.09.2018

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The High Court had issued guidelines regarding appointment of standing counsel, vide circular cited above, specifically mentioning that only one standing counsel will be notified by the High Court for each institution, who shall be entitled to receive advance copy of the petitions filed against the respective institutions. Those institutions having more than one standing counsel or a panel of standing counsel were requested to intimate the name of their sole standing counsel by 15.01.2020, and were also informed that in case of their failure to do so, the name of all their existing standing counsel shall be deleted from the Standing Counsel database maintained by the High Court. Some of the institutions are yet to intimate the name of their sole standing counsel. Hence, it is hereby informed that all those institutions which have failed to intimate their sole designated standing counsel so far, shall be deemed to have no Standing Counsel and as such they shall not receive advance copy of the petitions filed against them. The panel of counsel of such institutions shall be removed from the standing counsel database with immediate effect.

p.t.o.

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It is further informed that the appointment of Standing Counsel on behalf of an institution shall be notified only if it is in accordance with the guidelines in the circular and furnished in the prescribed proforma, and that the applications which do not conform to the said requirements will be rejected without any further intimation.

The Office Circular No. 6/18 dtd 12.09.2018 is available in the link: http://highcourtofkerala.nic.in/downloads/D2_19095_2016_12092018.pdf and the proforma can be downloaded from the following link: <http://highcourtofkerala.nic.in/downloads/proforma30012020.pdf>

(By Order)



Sujatha P. Hari
Assistant Registrar

To,

The Secretary, the Kerala High Court Advocates' Association. (with C/L)
The Secretary, the Kerala High Court Advocate's Clerks Association
All the Joint Registrars, Deputy Registrars and Assistant Registrars on the judicial side
The PS to Chief Justice
The PS to Judges
The CA to Registrars
The IT Section, High Court (For publishing in the High Court website)
The A Section, High Court
The CO Section, High Court
The Filing Section, High Court
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The ARS (2 copies)
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